Prepers laid

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on the British Co, ernment to see that even persons of Indian origin who have acquired citizenship the e are repatriated from Great Britain. This is the move of Mr. Powell. I would like to know whether this was any time discussed by the Indian High Commiss on and, if so, whether the government con eved to them the views of people that any such the action contemplated proposed or bv the British Government would infuriat public opinion n India.

1 p.m.

The Immigra ion Bill provides for a conduct certificate from the employer. Now what has happened is that those who have an active part in the trade union movement in Grea Britain are being denied extension. And to that extent the employer has almost got a veto on the labour activities of Ind ans.

May I ask the hon. Minister whether he has taken up this matter with the British Government and ask him whether it is fair to leave the matter to the employer who has the power to refuse to renew a permit? Was his matter taken up by the Government with the British Government?

SARDAR SWARAN SINGH: To the first question ray reply is that we do not take, a note of what those who are not in the Government We will take note of what the British Gov rument is proposing about it rather than take up matters with such men. It is not nece sary for us to do that.

About the sc ond question, I agree with the hon. Men ber that this is an obnoxious provision that the employer will give a certificate an i we have objected to that very stringly.

PAPERS LAID ON THE TABLE

J. REPORT (1970) OF THE TARIFF COMMI-SSION ON THE HALF YEARLY REVIEW (JANUARY-JUNE, 1969 AND JULY-DEC-EMBER, 1969) OF THE DYŁ INTERMEDIATES INDUSTRY AND RELATED PAPERS.

11. REPORT (1969) OF THE TARIFF COM-MISSION ON THE PRICE STRUCTURE OF MAN-MADE FIBRES AND YARNS INDUSTRY-KAYON TYRE CORD AND RELATED PAPERS.

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : Sir, I beg to lay on the Table :

(a) A copy each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

1. (i) Report (1970) of the Tariff Commission on the Half-yearly Review (January-June, 1969 and July-December, 1969) of the Dye Intermediates Industry (in English and Hindi).

(ii) Government Resolution No. 14(5)-Tar/69, dated the 25th February, 1971 (in English and Hindi). [Placed in Library. See No. LT-57/71 for (i) and (ii).]

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mention in that sub-section (in English and Hindi). [Placed in Library, See No. LT-58/71].

II. (i) Report (1969) of the Tariff Commission on the price structure of man-made fibres and yarns industryrayon tyre cord.

(ii) Government Resolution No. 2 (12) Tex. (F)/69, dated the 27th February, 1971 (in English and Hindi). [Placed in Library. See No. LT-78/71 for (i) and (ii).]

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library See No. LT-79/71].

- I. ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE MINERALS AND METALS TRADING CORPORATION OF INDIA LIMITED, NEW DELHI AND RELATED PAPERS
- II. SECOND ANNUAL REPORT AND AC-COUNTS (1969-70) OF THE NATIONAL TEXTILE CORPORATION LIMITED, NEW DELHI AND RELATED PAPERS

SHRI L. N. MISHRA : I also beg to lay on the table:

(b) A copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

I. (i) Annual Report and Accounts of the Mineral and Metals Trading Corporation of India Limited, New Delhi, for the year 1969-70, together with the Auditors' Report on the Account and the Comments of the Comptroller and Auditor-General of India thereon (in English and Hindi).

(ii) Review by Government on the working of the Corporation (in English and Hindi). [Placed in Library See, No. LT-6/71 for (i) and (ii).]

II. (i) Second Annual Report and Accounts of the National Textile Corporation Limited, New Delhi, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor-General of India thereon.

(ii) Review by Government on the working of the Corporation. [Placed in Library See No. LT-76/71 for (i) and (ii).] NOTIFICATION UNDER SECTION 18-A OF THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

SHRI L. N. MISHRA : I also beg to la y on the table :

(c) A copy of the Ministry of Foreign Trade Notification S.O. No. 103, dated the 2nd January, 1971 (in English and Hindi) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-75/71.]

I. NOTIFICATIONS UNDER SECTION 3 OF THE ALL INDIA SERVICES ACT, 1951

II. NOTIFICATIONS UNDER SECTION 21 OF THE UNLAWFUL ACTIVITIES (PREVENTION) ACT, 1967

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHR1 RAM NIWAS MIRDHA): Sir, I beg to lay on the table:

(a) A copy each of the following Notifications (in English and Hindi) of the Cabinet Secretariat (Department of Personnel), under sub-section (2) of section 3 of the All India Services Act, 1951:

(1) Notification G.S.R. No. 1956, dated the 21st November, 1970, publishing the Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970.

(ii) Notification G.S.R. No. 1957, dated the 21st November, 1970, publishing the Indian Forest Sorvice (Appointment by Competitive Examination) Amendment Regulations, 1970.

(iii) Notification G.S.R. No. 1958, dated the 21st November, 1970, publishing the Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Fxamination) Amendment Regulations, 1970.

⁽iii) Statement giving reasons for not laying simultaneously Hindi version of the above documents. (in English and Hindi) [Placed in Library See No. LT-77/71.]